

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

D.A. No: 1151/94.

T.A. No:

DATE OF DECISION: 8/8/94

Banshi Dhar

PETITIONER.

Shri Rakesh Verma

ADVOCATE FOR THE  
PETITIONER

V.L.D.

VERSUS

Union of India & others

RESPONDENTS.

— None —

ADVOCATE FOR THE  
RESPONDENTS.

C O R A M

The Hon'ble Mr. Maharaj Singh, J.A.

The Hon'ble Mr. K. Muthu Kumar, A.M.

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgement?
4. Whether to be circulated to all other Bench?



SIGNATURE  
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JAYANTI/

CENTRAL ADMINISTRATIVE TRIBUNAL,

ALLAHABAD BENCH

ALLAHABAD.

D.A.No.1151/94

Today, the 8th August, 1994.

Banshi Dhar

:::::::

Applicant

(By Shri Rakesh Verma,  
Advocate)

Vs.

1. Union of India through  
Divisional Railway  
Manager, Central Rly.,  
Jhansi.

2. Asstt. Mechanical Engr.,  
Central Rly., Jhansi.

3. Divisional Mechanical  
Engineer, Central Rly.,  
Jhansi.

:::::::

Respondents

(None )

HON'BLE MR. MAHARAJ DIN, JUDICIAL MEMBER.

HON'BLE MR. K. MUTHUKUMAR, ADMINISTRATIVE MEMBER.

JUDGMENT.

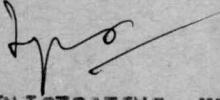
(By Hon. Mr. Mahraj Din, J.M. )

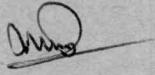
The applicant has preferred this application under section 19 of the Administrative Tribunals Act, 1985 seeking relief of quashing the order dated 14-1-1992 passed by Respondent No.2 imposing penalty of withholding of increment for a period of 6 months.

2. The applicant has been working as a Skilled Fitter, Grade-I, and was posted at Steam Loco Shed, Jhansi. He has already superannuated on attaining the age of 58 <sup>Years</sup> <sub>w.e.f.</sub> 30-9-1992. The applicant was charge-sheeted for minor punishment on 7-11-1991. He submitted a representation dated 11-12-1991 (Annexure A-2), but of no avail. Ultimately the applicant was given minor punishment of withholding of increment for a period of 6 months vide order

dated 14-1-1992 (Annexure A-1). The applicant, being aggrieved by the order of punishment, has approached this Tribunal for <sup>or</sup> redressal.

3. We have heard the learned counsel for the petitioner at admission stage. It is stated that the applicant has preferred an appeal dated 18-1-93 (Annexure A-III) against the order of punishment. It has been stressed by the learned counsel for the applicant at admission stage that a direction may be issued to the respondents to decide the aforesaid appeal and, therefore, we dispose of the O.A. at admission stage with a direction <sup>Respondent-2</sup> to the ~~defendant~~ to dispose of the appeal (Annexure A-III) as per the extant rules within a period of 3 months from the date of communication of this order.

  
ADMINISTRATIVE MEMBER.

  
JUDICIAL MEMBER.

Dated: 8 /8/1994, Allahabad.

(nair)